

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 4/81 DATED 27.08.2018
ACTULLY HELD ON 19.09.2018

Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.

The Meeting No. 4/81 dated 27.08.2018 of Norms Committee-II for the year 2018-19 was actually held on 19.09.2018 under the Chairmanship of Shri Vijay Kumar, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri S.K. Bhatnagar, Dy. IA	MOS
2.	Shri Sundeep Chauhan, DO	DIPP
3.	Shri Mayank Krishna, AD	EEPC
4.	Shri Shaish Kumar, Technical Expert-I	DGFT
5.	Shri Randheep Thakur, DDG	DGFT
6.	Shri Vinod Kumar Kashyap, FTDO	DGFT

MEETING NUMBER : 4/81-ALC2/2018 MEETING DATE : 27.08.2018

1	Case No.:1/23/81-ALC2/2017	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00500/AM18/	RLA File :05/23/040/00041/AM10/	Lic.No/Date:0510250513 08.10.2009	
Decision : Norms Committee considered the agenda for the above AA and noted that DII representative present in the meeting dated 29.05.2018 informed that there is no manufacturing activity at Noida and accordingly allowed personal hearing to firm. The case stands deferred.				

2	Case No.:2/11/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	
Decision : NC considered the agenda and noted that D.O. reminder to MeitY to expedite their comments is under issue. Accordingly, NC decided to defer the case.				

3	Case No.:6/21/81-ALC2/2016	Party Name: FRICTION METAL FIBRES (INDIA) P.LTD	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00490/AM17/	RLA File :05/23/040/00500/AM12/	Lic.No/Date:0510325848 25.05.2012	
Decision : NC considered the agenda and noted that application for the above AA has been forwarded to MSME. Committee decided to await their comments and defer the case.				

4	Case No.:8/10/81-ALC2/2014	Party Name: VEM TECHNOLOGIES PVT LTD.	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00265/AM15/	RLA File :09/24/040/00640/AM13/	Lic.No/Date:0910055685 08.04.2013	
Decision : NC considered the agenda and noted that D.O. reminder to MeitY to expedite their comments is under issue. Accordingly, NC decided to await their response and defer the case.				

5	Case No.:2/8/81-ALC2/2013	Party Name:EPSILON BATTERIES PVT. LTD.	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00118/AM14/	RLA File :08/24/040/00032/AM14/	Lic.No/Date:0810120617 30.04.2013	
Decision : NC considered the agenda and noted that file has been referred to Technical Expert-I for their examination/comments . Accordingly, NC decided to defer the case.				

6	Case No.:66/2/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:4/81-ALC2/2018 27.08.2018	Approved
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HQ File :01/81/050/00067/AM15/	RLA File :03/94/040/00498/AM14/	Lic.No/Date:0310767749 24.01.2014	
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Decision : Norms Committee considered the agenda for the above AA and decided to **ratify** the norms for the above AA allowing the inputs as under :

S.No.	Import Item No.	Wastage allowed
1	1 and 13(CRGO Steel Sheet in coils)	3%
2	2 & 14(Copper Wire Rods)	1%
3	3 & 15 (Pre-compressed Pressboards)	5%
4	Rest of all Components	Net to Net basis with accountability clause as per GN-4

RA concerned may take suitable consequential action accordingly

Case No.:4/25/81-ALC2/2016	Party Name:M/S PARAMOUNT EXPORTS	Meet No/Date:4/81-ALC2/2018 27.08.2018	Withdrawn
7 HQ File :01/81/050/00599/AM17/	RLA File :29/24/040/00010/AM14/	Lic.No/Date:2910024177 19.02.2014	

Decision : NC considered the agenda and noted this case has already been approved in NC Meeting No. 1/81 dated 15.05.2018 actually held on 14.06.2018. Accordingly Committee decided to **withdraw** this case from the agenda.

Case No.:57/10/81-ALC2/2014	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
8 HQ File :01/81/050/00314/AM15/	RLA File :34/24/040/00058/AM15/	Lic.No/Date:3410040236 10.06.2014	

Decision : NC considered the agenda and noted that D.O. reminder to Ministry of Mines to expedite their comments is under issue. Accordingly, NC decided to await their response ;and defer the case.

Case No.:32/10/81-ALC2/2014	Party Name:DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:4/81-ALC2/2018 27.08.2018	Approved
9 HQ File :01/81/050/00289/AM15/	RLA File :10/24/040/00032/AM15/	Lic.No/Date:1010058625 14.07.2014	

Decision : Norms Committee considered the agenda for the above AA and decided to **ratify** the norms for the above AA as per written comments of Technical Expert-I as under :

S.No.	Import Item No.	Wastage allowed
1	1 to 4	Net to Net basis
2	5 to 8	5%

RA concerned may take suitable consequential action accordingly

Case No.:25/13/81-ALC2/2014	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
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HQ File :01/81/050/00441/AM15/	RLA File :02/24/040/00090/AM15/	Lic.No/Date:0210204856 25.08.2014	
Decision : NC considered the agenda and noted that application for the above AA had been referred to MNRE for comments. NC decided to send a reminder to them to expedite their comments. The case stands deferred.			

Case No.: 10/23/81-ALC2/2015	Party Name:URETHANE ELASTOMERS	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
HQ File :01/81/050/00485/AM16/	RLA File :04/24/040/00199/AM15/	Lic.No/Date:0410159708 11.11.2014	
Decision : NC considered the agenda and noted that application for the above AA had been referred to MSME for comments. NC decided to refer the case to Technical Expert-I for comments. The case stands deferred.			

Case No.: 2/1/81-ALC2/2015	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
HQ File :01/81/050/00002/AM16/	RLA File :02/24/040/00219/AM15/	Lic.No/Date:0210205584 19.02.2015	
Decision : NC considered the agenda and noted that application for the above AA had been referred to MNRE for comments. NC decided to send a reminder to them to expedite their comments. The case stands deferred.			

Case No.: 20/7/81-ALC2/2016	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:4/81-ALC2/2018 27.08.2018	Approved
HQ File :01/81/050/00122/AM17/	RLA File :07/24/040/00489/AM15/	Lic.No/Date:0710108043 16.04.2015	
Decision : Norms Committee considered the agenda for the above AA and decided to ratify the norms for the above AA as applied for as per written comments of Technical Expert-1. RA concerned may take suitable consequential action accordingly.			

Case No.: 57/2/81-ALC2/2018	Party Name:PESHA ENGINEERING & WIRE COMPANY	Meet No/Date:4/81-ALC2/2018 27.08.2018	Withdrawn
HQ File :01/81/050/00062/AM19/	RLA File :52/24/040/00004/AM16/	Lic.No/Date:5210041514 07.05.2015	
Decision : NC considered the agenda and noted this case has already been approved in NC Meeting No. 2/81 dated 29.05.2018 actually held on 18.07.2018. Accordingly Committee decided to withdraw this case from the agenda.			

Case No.: 12/13/81-ALC2/2015	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
HQ File :01/81/050/00245/AM16/	RLA File :02/24/040/00033/AM16/	Lic.No/Date:0210205883 12.06.2015	

Decision : NC considered the agenda and noted that application for the above AA had been referred to MNRE for comments. NC decided to send a reminder to them to expedite their comments. The case stands deferred.

	Case No.: 6/14/81-ALC2/2015	Party Name:GLAZIUM FACADES PRIVATE LIMITED	Meet No/Date:4/81- ALC2/2018 27.08.2018	Status: Deferred
16	HQ File :01/81/050/00271/AM16/	RLA File :31/83/040/00067/AM16/	Lic.No/Date:3110065618 03.09.2015	

Decision : NC considered the agenda and noted that application for the above AA has been referred to DIPP for comments and same is awaited. The case stands deferred.

	Case No.: 25/22/81-ALC2/2015	Party Name:LS CABLE INDIA PRIVATE LIMITED,	Meet No/Date:4/81- ALC2/2018 27.08.2018	Status: Deferred
17	HQ File :01/81/050/00462/AM16/	RLA File :05/23/040/00324/AM16/	Lic.No/Date:0510396433 26.11.2015	

Decision : NC considered the agenda and noted that case had been referred to DoT for comments, however, no comments received. NC decided to send a reminder to DoT. The case stands deferred.

	Case No.: 7/6/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:4/81- ALC2/2018 27.08.2018	Status: Deferred
18	HQ File :01/81/050/00073/AM17/	RLA File :10/24/040/00108/AM16/	Lic.No/Date:1010059417 29.02.2016	

Decision : NC considered the agenda and noted that D.O. reminder to MeitY to expedite their comments is under issue. Accordingly, NC decided to defer the case.

	Case No.: 6/6/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:4/81- ALC2/2018 27.08.2018	Status: Deferred
19	HQ File :01/81/050/00072/AM17/	RLA File :10/24/040/00111/AM16/	Lic.No/Date:1010059426 04.03.2016	

Decision : NC considered the agenda and noted that D.O. reminder to MeitY to expedite their comments is under issue. Accordingly, NC decided to defer the.

	Case No.: 8/6/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:4/81- ALC2/2018 27.08.2018	Status: Deferred
20	HQ File :01/81/050/00074/AM17/	RLA File :10/24/040/00118/AM16/	Lic.No/Date:1010059434 21.03.2016	

Decision : NC considered the agenda and noted that D.O. reminder to MeitY to expedite their comments is under issue. Accordingly, NC decided to defer the case.

21	Case No.: 6/9/81-ALC2/2016	Party Name:SVAM	Meet No/Date:4/81-ALC2/2018	Approved
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		PACKAGING INDUSTRIES PRIVATE LIMITED	27.08.2018	
HQ File :01/81/050/00173/AM17/	RLA File :05/24/040/00626/AM16/		Lic.No/Date:0510398071 30.03.2016	
Decision : NC considered agenda and decided to ratify the norms for the above advance authorization as per DIPP written comments vide F.No.7/176/2018-TSW dated 27.06.2018 in AA No.0510398071 dated 30.03.2016 as under :				
Sl. No.	Export Item Name.	Qty in Kg	Sl. No.	Import Item Name. Qty allowed per kg
1	ALU / ALU FOIL OPA 25 MIC / ALU 47 MIC / PVC 60 MIC	150000.000	1	ALUMINIUM FOIL- 47 MIC 0.540Kg
			2	PVC RIGID FILM- 60 MIC 0.3285Kg
RA concerned may take suitable consequential action accordingly.				

	Case No.: 4/10/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
22	HQ File :01/81/050/00189/AM17/	RLA File :10/24/040/00125/AM16/	Lic.No/Date:1010059443 30.03.2016	
Decision : NC considered the agenda and noted that D.O. reminder to MeitY to expedite their comments is under issue. Accordingly, NC decided to defer the case.				

	Case No.: 31/6/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
23	HQ File :01/81/050/00097/AM17/	RLA File :10/24/040/00007/AM17/	Lic.No/Date:1010059476 11.05.2016	
Decision : NC considered the agenda and noted that D.O. reminder to MeitY to expedite their comments is under issue. Accordingly, NC decided to defer the case.				

	Case No.: 51/7/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
24	HQ File :01/81/050/00153/AM17/	RLA File :10/24/040/00014/AM17/	Lic.No/Date:1010059496 31.05.2016	
Decision : NC considered the agenda and noted that D.O. reminder to MeitY to expedite their comments is under issue. Accordingly, NC decided to defer the case.				

	Case No.: 2/12/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
25	HQ File :01/81/050/00219/AM17/	RLA File :10/24/040/00025/AM17/	Lic.No/Date:1010059524 01.07.2016	
Decision : NC considered the agenda and noted that D.O. reminder to MeitY to expedite their comments is under issue. Accordingly, NC decided to defer the case.				

their comments is under issue. Accordingly, NC decided to defer the case.

26	Case No.:12/18/81-ALC2/2016	Party Name:GRAVITA INDIA LTD	Meet No/Date:4/81-ALC2/2018 27.08.2018	Withdrawn
	HQ File :01/81/050/00363/AM17/	RLA File :13/24/040/00010/AM17/	Lic.No/Date:1310048301 01.07.2016	
Decision : NC considered the agenda and noted this case has already been approved in NC Meeting No. 1/81 dated 15.05.2018 actually held on 14.06.2018. Accordingly Committee decided to withdraw this case from the agenda.				

27	Case No.:4/18/81-ALC2/2016	Party Name:BINDAL SMELTING PVT LTD	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00355/AM17/	RLA File :05/23/040/00239/AM17/	Lic.No/Date:0510399561 24.08.2016	
Decision : Committee considered the agenda in the above case noted that the firm has been requested to furnish the percentage of alloy composition of export item No. 2 for examination of the case. Committee decided to await reply of the firm. The case stands deferred.				

28	Case No.:9/18/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00360/AM17/	RLA File :10/24/040/00059/AM17/	Lic.No/Date:1010059607 09.09.2016	
Decision : NC considered the agenda and noted that D.O. reminder to MeitY to expedite their comments is under issue. Accordingly, NC decided to defer the case.				

29	Case No.:13/18/81-ALC2/2016	Party Name:GRAVITA INDIA LTD	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00364/AM17/	RLA File :13/24/040/00022/AM17/	Lic.No/Date:1310048372 09.09.2016	
Decision : Committee considered the agenda in the above case and noted that the firm has been requested to furnish to furnish the percentage of alloy composition of export item No. 2 & 3 and the lead content in the import item for examination of the case. Committee decided to await reply of the firm. The case stands deferred.				

30	Case No.:4/15/81-ALC2/2016	Party Name:ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED.	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00330/AM17/	RLA File :07/24/040/00198/AM17/	Lic.No/Date:0710110463 29.09.2016	
Decision : Committee considered the agenda in the above case and noted that the firm has been requested to furnish to furnish the percentage of alloy composition of export item No. 2				

& 3 for examination of the case. Committee decided to await reply of the firm. The case stands deferred.

31	Case No.:3/21/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:4/81- ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00487/AM17/	RLA File :10/24/040/00064/AM17/	Lic.No/Date:1010059623 05.10.2016	
Decision : NC considered the agenda and noted that D.O. reminder to MeitY to expedite their comments is under issue. Accordingly, NC decided to defer the case to next Norms Committee meeting.				

32	Case No.:4/21/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:4/81- ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00488/AM17/	RLA File :10/24/040/00065/AM17/	Lic.No/Date:1010059624 05.10.2016	
Decision : NC considered the agenda and noted that D.O. reminder to MeitY to expedite their comments is under issue. Accordingly, NC decided to defer the case.				

33	Case No.:10/18/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:4/81- ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00361/AM17/	RLA File :10/24/040/00067/AM17/	Lic.No/Date:1010059636 25.10.2016	
Decision : NC considered the agenda and noted that D.O. reminder to MeitY to expedite their comments is under issue. Accordingly, NC decided to defer the case.				

34	Case No.:64/18/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:4/81- ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00415/AM17/	RLA File :10/24/040/00068/AM17/	Lic.No/Date:1010059638 25.10.2016	
Decision : NC considered the agenda and noted that D.O. reminder to MeitY to expedite their comments is under issue. Accordingly, NC decided to defer the case.				

35	Case No.:28/22/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:4/81- ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00533/AM17/	RLA File :10/24/040/00092/AM17/	Lic.No/Date:1010059679 05.01.2017	
Decision : NC considered the agenda and noted that D.O. reminder to MeitY to expedite their comments is under issue. Accordingly, NC decided to defer the case.				

36	Case No.:41/22/81-ALC2/2016	Party Name:VEDANTA LIMITED	Meet No/Date:4/81- ALC2/2018	Status: Deferred
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HQ File :01/81/050/00546/AM17/	RLA File :05/24/040/00477/AM17/	27.08.2018 Lic.No/Date:0510401091 05.01.2017	
Decision : NC considered the agenda and noted that D.O. reminder to Min. of Mines to expedite their comments is under issue. Accordingly, NC decided to defer the case.			

37	Case No.:13/25/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:4/81- ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00608/AM17/	RLA File :10/24/040/00095/AM17/	Lic.No/Date:1010059691 13.01.2017	
Decision : NC considered the agenda and noted that D.O. reminder to MeitY to expedite their comments is under issue. Accordingly, NC decided to defer the case.				

38	Case No.:33/2/81-ALC2/2017	Party Name:VISHAL STEELS	Meet No/Date:4/81- ALC2/2018 27.08.2018	Approved
	HQ File :01/81/050/00033/AM18/	RLA File :03/95/040/00691/AM17/	Lic.No/Date:0310810594 18.01.2017	
Decision : Norms Committee considered the agenda for the above AA and taking cue from C-820 and C-893 decided to ratify the norms for the above AA as under :				
	Sl. No.	Import Item Name.	Quantity allowed	
	1	S.S.Coils (304 L)	1.10Kg/Kg content in the export product	
	2	S.S.Seamless Pipes (304 L)	Net to Net basis with nil wastage.	
	3	S.S.Coils (304 L)	1.30Kg/Kg content in the export product	
	4	C.S.Plates (CS)	1.30Kg/Kg content in the export product	
RA concerned may take suitable consequential action accordingly.				

39	Case No.:10/1/81-ALC2/2017	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:4/81- ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00647/AM17/	RLA File :10/24/040/00104/AM17/	Lic.No/Date:1010059721 15.02.2017	
Decision : NC considered the agenda and noted that D.O. reminder to MeitY to expedite their comments is under issue. Accordingly, NC decided to defer the case.				

40	Case No.:8/2/81-ALC2/2017	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:4/81- ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00008/AM18/	RLA File :10/24/040/00113/AM17/	Lic.No/Date:1010059731 23.02.2017	

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Decision : NC considered the agenda and noted that D.O. reminder to MeitY to expedite their comments is under issue. Accordingly, NC decided to defer the case.

41	Case No.:9/2/81-ALC2/2017	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00009/AM18/	RLA File :10/24/040/00112/AM17/	Lic.No/Date:1010059732 23.02.2017	
Decision : NC considered the agenda and noted that D.O. reminder to MeitY to expedite their comments is under issue. Accordingly, NC decided to defer the case.				

42	Case No.:4/2/81-ALC2/2017	Party Name:ATC PRECISION COMPONENTS P LTD	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00004/AM18/	RLA File :05/23/040/00496/AM17/	Lic.No/Date:0510401808 01.03.2017	
Decision : NC considered the agenda and decided to send the deficiency letter to firm. The case stands deferred to case.				

43	Case No.:8/19/81-ALC2/2017	Party Name:THERMO CABLES LIMITED	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00381/AM18/	RLA File :09/24/040/00498/AM17/	Lic.No/Date:0910064738 01.03.2017	
Decision : NC considered the agenda and noted that application for the above AA has been referred to DIPP for comments and same is awaited. Accordingly, NC decided to defer the case for last time.				

44	Case No.:10/2/81-ALC2/2017	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00010/AM18/	RLA File :10/24/040/00117/AM17/	Lic.No/Date:1010059734 09.03.2017	
Decision : NC considered the agenda and noted that D.O. reminder to MeitY to expedite their comments is under issue. Accordingly, NC decided to defer the case.				

45	Case No.:12/4/81-ALC2/2017	Party Name:VINEY CORPORATION LTD.	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00091/AM18/	RLA File :05/24/040/00642/AM17/	Lic.No/Date:0510402093 30.03.2017	
Decision : NC considered the agenda and noted that firm has been requested to furnish the weight of the export item and net content of input in the export item. Accordingly, NC decided to remind the firm and to defer the case.				

Case No.:22/5/81-ALC2/2017	Party Name:SHREE-JI POWERLINES	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
HQ File :01/81/050/00128/AM18/	RLA File :03/95/040/00966/AM17/	Lic.No/Date:0310812251 30.03.2017	
46	Decision : NC considered the agenda and noted that firm has been requested to furnish the information as under for examination of the case: i. Total number of import item ii. Weight of each import item iii. Weight of metal in export product. Accordingly, NC decided to remind the firm and to defer the case.		

Case No.:23/5/81-ALC2/2017	Party Name:SHREE-JI POWERLINES	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
HQ File :01/81/050/00129/AM18/	RLA File :03/95/040/00967/AM17/	Lic.No/Date:0310812250 30.03.2017	
47	Decision : NC considered the agenda and noted that firm has been requested to furnish the information as under for examination of the case: i. Total number of import item ii. Weight of each import item iii. Wight of metal in export product. Accordingly, NC decided remind the firm and to defer the case.		

Case No.:10/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:4/81-ALC2/2018 27.08.2018	Closed
HQ File :01/81/050/00171/AM18/	RLA File :03/95/040/01027/AM17/	Lic.No/Date:0310812320 31.03.2017	
48	Decision : NC noted that above advance authorization has been issued by RA, Mumbai on repeat basis vide their F.No. 03/95/040/1027/AM-17/376 dated 31.03.2017. Accordingly, Committee allowed to close the case. RA concerned may take suitable consequential action accordingly.		

Case No.:9/4/81-ALC2/2017	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:4/81- ALC2/2018 27.08.2018	Approved		
HQ File :01/81/050/00088/AM18/	RLA File :05/24/040/00665/AM17/	Lic.No/Date:0510402139 03.04.2017			
49	Decision : Decision : NC considered agenda and decided to ratify the norms for the above advance authorization as per DIPP written comments for AA No.0510402139 dated 03.04.2017 as under :				
Sl.No.	Export Item Name.	Qty in Kg	S. No.	Import Item Name.	Qty allowed Kg/Kg



1	ALU / ALU FOIL OPA 25 MIC / ALU 47 MIC / PVC 60 MIC	150000.000	1	ALUMINIUM FOIL- 47 MIC	0.540Kg
			2	PVC RIGID FILM- 60 MIC	0.3285Kg
			3	BOPA FILM (BI ORIENTED POLYAMID FILM) - 25 MIC	0.1173Kg
			4	POLYURETHANE RESIN	0.05957Kg

RA concerned may take suitable consequential action accordingly.

Case No.:6/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:4/81-ALC2/2018 27.08.2018	Closed
HQ File :01/81/050/00167/AM18/	RLA File :03/95/040/00009/AM18/	Lic.No/Date:0310812422 10.04.2017	
50	Decision : NC noted that above advance authorization has been issued by RA, Mumbai on repeat basis vide their F.No. 03/95/040/9/AM-18/376 dated 10.04.2017. Accordingly, Committee decided to close the case. RA concerned may take suitable consequential action accordingly.		

Case No.:7/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:4/81-ALC2/2018 27.08.2018	Closed
HQ File :01/81/050/00168/AM18/	RLA File :03/95/040/01043/AM17/	Lic.No/Date:0310812420 10.04.2017	
51	Decision : NC noted that above advance authorization has been issued by RA, Mumbai on repeat basis vide their F.No. 03/95/040/1043/AM-17/376 dated 10.04.2017. Accordingly, Committee allowed to close the case. RA concerned may take suitable consequential action accordingly.		

Case No.:8/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:4/81-ALC2/2018 27.08.2018	Closed
HQ File :01/81/050/00169/AM18/	RLA File :03/95/040/00008/AM18/	Lic.No/Date:0310812421 10.04.2017	
52	Decision : NC noted that above advance authorization has been issued by RA, Mumbai on repeat basis vide their F.No. 03/95/040/8/AM-18/376 dated 10.04.2017. Accordingly, Committee allowed to close the case. RA concerned may take suitable consequential action accordingly.		

Case No.:9/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:4/81-ALC2/2018 27.08.2018	Closed
HQ File :01/81/050/00170/AM18/	RLA File :03/95/040/00037/AM18/	Lic.No/Date:0310812603 19.04.2017	
53	Decision : NC noted that above advance authorization has been issued by RA, Mumbai on repeat basis vide their F.No. 03/95/040/00037/AM-18/376 dated 19.04.2017. Accordingly, Committee allowed to close the case.		

RA concerned may take suitable consequential action accordingly.

54	Case No.:3/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:4/81-ALC2/2018 27.08.2018	Closed
	HQ File :01/81/050/00164/AM18/	RLA File :03/95/040/00057/AM18/	Lic.No/Date:0310812754 25.04.2017	
Decision : NC noted that above advance authorization has been issued by RA, Mumbai on repeat basis vide their F.No. 03/95/040/00057/AM-18/376 dated 25.04.2017. Accordingly, Committee allowed to close the case. RA concerned may take suitable consequential action accordingly.				

55	Case No.:4/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:4/81-ALC2/2018 27.08.2018	Closed
	HQ File :01/81/050/00165/AM18/	RLA File :03/95/040/00058/AM18/	Lic.No/Date:0310812757 25.04.2017	
Decision : NC noted that above advance authorization has been issued by RA, Mumbai on repeat basis vide their F.No. 03/95/040/00058/AM-18/376 dated 25.04.2017. Accordingly, Committee allowed to close the case. RA concerned may take suitable consequential action accordingly.				

56	Case No.:5/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:4/81-ALC2/2018 27.08.2018	Closed
	HQ File :01/81/050/00166/AM18/	RLA File :03/95/040/00059/AM18/	Lic.No/Date:0310812782 25.04.2017	
Decision : NC noted that above advance authorization has been issued by RA, Mumbai on repeat basis vide their F.No. 03/95/040/00059/AM-18/376 dated 25.04.2017. Accordingly, Committee allowed to close the case. RA concerned may take suitable consequential action accordingly.				

57	Case No.:2/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:4/81-ALC2/2018 27.08.2018	Closed
	HQ File :01/81/050/00163/AM18/	RLA File :03/95/040/00078/AM18/	Lic.No/Date:0310812942 28.04.2017	
Decision : NC noted that above advance authorization has been issued by RA, Mumbai on repeat basis vide their F.No. 03/95/040/00078/AM-18/376 dated 28.04.2017. Accordingly, Committee allowed to close the case. RA concerned may take suitable consequential action accordingly.				

58	Case No.:36/17/81-ALC2/2017	Party Name:REEP INDUSTRIES PVT.LTD.	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00346/AM18/	RLA File :04/24/040/00017/AM18/	Lic.No/Date:0410163091 11.05.2017	
Decision : NC considered the agenda and noted that application for the above AA has been referred to DIPP for comments and same is awaited. The case stands deferred.				

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59	Case No.:8/11/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00246/AM18/	RLA File :03/95/040/00112/AM18/	Lic.No/Date:0310813249 12.05.2017	
Decision : Committee considered the agenda and noted that case has been referred to MSME. Committee after due deliberation decided to allow the personal hearing to firm and list all their cases together. The case stands deferred.				

60	Case No.:18/12/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00273/AM18/	RLA File :03/95/040/00111/AM18/	Lic.No/Date:0310813248 12.05.2017	
Decision : Committee considered the agenda and noted that case has been referred to MSME. Committee after due deliberation decided to allow the personal hearing to firm and list all their cases together. The case stands deferred the case.				

61	Case No.:7/11/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00245/AM18/	RLA File :03/95/040/00155/AM18/	Lic.No/Date:0310813563 25.05.2017	
Decision : Committee considered the agenda and noted that case has been referred to MSME. Committee after due deliberation decided to allow the personal hearing to firm and list all their cases together. The case stands deferred the case.				

62	Case No.:19/12/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00274/AM18/	RLA File :03/95/040/00157/AM18/	Lic.No/Date:0310813559 25.05.2017	
Decision : Committee considered the agenda and noted that case has been referred to MSME. Committee after due deliberation decided to allow the personal hearing to firm and list all their cases together. The case stands deferred.				

63	Case No.:7/19/81-ALC2/2017	Party Name:THERMO CABLES LIMITED	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00380/AM18/	RLA File :09/24/040/00608/AM17/	Lic.No/Date:0910065102 26.05.2017	
Decision : NC considered the agenda and noted that application for the above AA has been referred to DIPP for comments and same is awaited. Accordingly, NC decided to defer the case.				

64	Case No.:20/12/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
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HQ File :01/81/050/00275/AM18/	RLA File :03/95/040/00193/AM18/	Lic.No/Date:0310813869 08.06.2017	
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Decision : Committee considered the agenda and noted that case has been referred to MSME. Committee after due deliberation decided to allow the personal hearing to firm and list all their cases together. The case stands deferred.

Case No.: 9/10/81-ALC2/2017	Party Name: TECHNO TRAK ENGINEERS	Meet No/Date: 4/81-ALC2/2018 27.08.2018	Status: Deferred
HQ File :01/81/050/00234/AM18/	RLA File :31/83/040/00042/AM18/	Lic.No/Date:3110066784 15.06.2017	

Decision : NC considered the agenda and noted that application for the above AA has been referred to DIPP for comments and same is awaited. Accordingly, NC decided to defer the case.

Case No.: 4/11/81-ALC2/2017	Party Name: NICOMET INDUSTRIES LTD.	Meet No/Date: 4/81-ALC2/2018 27.08.2018	Approved
HQ File :01/81/050/00242/AM18/	RLA File :03/95/040/00181/AM18/	Lic.No/Date:0310814032 16.06.2017	

Decision : Norms Committee considered the agenda for the above AA and decided to **ratify** the norms for the above AA as per Technical Expert-I written comments as under:

Export Item: Nickel Cathode (Nickel Metal)

Quantity : 460MT

Import Item :

Sl No.	Import item	Quantity allowed
1.	Nickel cobalt Mixed Hydroxide Concentrate (On Nickel content basis)	1.05MT/MT
2.	Solvent (Ionquest 290)	0.025MT/MT
3.	Caustic Soda (All Grades)	0.50MT/MT
4.	Empty Pallets (Wood/Plastic)	As per packing policy

RA concerned may take suitable consequential action accordingly.

Case No.: 5/11/81-ALC2/2017	Party Name: NICOMET INDUSTRIES LTD.	Meet No/Date: 4/81-ALC2/2018 27.08.2018	Approved
HQ File :01/81/050/00243/AM18/	RLA File :03/95/040/00183/AM18/	Lic.No/Date:0310814030 16.06.2017	

Decision : Norms Committee considered the agenda for the above AA and decided to **ratify** the norms for the above AA as per Technical Expert-I written comments as under:

Export Item: Nickel Cathode (Nickel Metal)

Quantity : 460MT

Import Item :

Sl No.	Import item	Quantity allowed
1.	Nickel cobalt Mixed Hydroxide Concentrate (On Nickel content basis)	1.05MT/MT
2.	Solvent (Ionquest 290)	0.025MT/MT

3.	Caustic Soda (All Grades)	0.50MT/MT
4.	Empty Bottles	As per packing policy

RA concerned may take suitable consequential action accordingly.

68	Case No.: 6/11/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00244/AM18/	RLA File :03/95/040/00237/AM18/	Lic.No/Date:0310814090 19.06.2017	
Decision : Committee considered the agenda and noted that case has been referred to MSME. Committee after due deliberation decided to allow the personal hearing to firm. The case stands deferred.				

69	Case No.: 17/12/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00272/AM18/	RLA File :03/95/040/00238/AM18/	Lic.No/Date:0310814089 19.06.2017	
Decision : Committee considered the agenda and noted that case has been referred to MSME. Committee after due deliberation decided to allow the personal hearing to firm. The case stands deferred.				

70	Case No.: 1/8/81-ALC2/2017	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:4/81-ALC2/2018 27.08.2018	Approved
	HQ File :01/81/050/00162/AM18/	RLA File :04/24/040/00043/AM18/	Lic.No/Date:0410163268 21.06.2017	
Decision : Committee decided to ratify the norms for the above AA as per AA No. 0410162048 dated 22.04.2016 as under : i. Quantity of import may be allowed as 208060Kg allowing the wastage of 3%. RA concerned may take suitable consequential action accordingly.				

71	Case No.: 28/17/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00338/AM18/	RLA File :03/95/040/00259/AM18/	Lic.No/Date:0310814213 22.06.2017	
Decision : Committee considered the agenda and noted that case has been referred to MSME. Committee after due deliberation decided to allow the personal hearing to firm. The case stands deferred.				

72	Case No.: 13/11/81-ALC2/2017	Party Name:JINDAL SAW LIMITED	Meet No/Date:4/81-ALC2/2018 27.08.2018	Approved
	HQ File :01/81/050/00251/AM18/	RLA File :05/23/040/00123/AM18/	Lic.No/Date:0510403225 23.06.2017	

Decision : Norms Committee considered the agenda for the above AA and decided to **ratify** the norms for the above AA as per GN-4 on Net to Net basis with accountability clause. RA concerned may take suitable consequential action accordingly.

73	Case No.:3/20/81-ALC2/2017	Party Name:ASKA EQUIPMENTS LTD.	Meet No/Date:4/81-ALC2/2018 27.08.2018	Approved
	HQ File :01/81/050/00393/AM18/	RLA File :05/23/040/00147/AM18/	Lic.No/Date:0510403414 17.07.2017	
Decision : Norms Committee considered the agenda for the above AA and decided to ratify the norms for the above AA as per GN-4 on Net to Net basis with accountability clause. RA concerned may take suitable consequential action accordingly.				

74	Case No.:21/12/81-ALC2/2017	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00276/AM18/	RLA File :03/95/040/00325/AM18/	Lic.No/Date:0310814663 18.07.2017	
Decision : Committee considered the agenda and noted that firm has been requested to furnish the information sought by MoS for examination of the case. Committee decided to await reply of the firm. The case stands deferred.				

75	Case No.:1/19/81-ALC2/2017	Party Name:TECHNO TRAK ENGINEERS	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00374/AM18/	RLA File :31/83/040/00062/AM18/	Lic.No/Date:3110066831 08.08.2017	
Decision : NC considered the agenda and noted that application for the above AA has been referred to DIPP for comments and same is awaited. The case stands deferred.				

76	Case No.:35/17/81-ALC2/2017	Party Name:R.R.KABEL LIMITED,	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00345/AM18/	RLA File :03/95/040/00815/AM16/	Lic.No/Date:0310815094 09.08.2017	
Decision : NC considered the agenda and noted that application for the above AA has been referred to DIPP for comments and same is awaited. The case stands deferred.				

77	Case No.:5/19/81-ALC2/2017	Party Name:KOTSONS PVT.LTD.	Meet No/Date:4/81-ALC2/2018 27.08.2018	Rejected
	HQ File :01/81/050/00378/AM18/	RLA File :06/24/040/00015/AM18/	Lic.No/Date:0610038672 09.08.2017	
Decision : Committee considered the agenda and noted that firm was requested to furnish the information as per DHI deficiency letter dated 22.12.2017 followed with reminder dated 15.02.2018. Since, no reply received inspite of reminder, Committee decided to reject the case with direction to RA to get the case regularized /closed as per relevant provisions of FTP/HBP.				

78	Case No.:50/20/81-ALC2/2017	Party Name:SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00440/AM18/	RLA File :05/24/040/00206/AM18/	Lic.No/Date:0510403709 17.08.2017	
Decision : Committee noted that firm was requested to furnish the specific details of import item splitting the quantity of each variety and net content of specific import item in export product. No reply received from the firm. Committee decided to send a final reminder to firm and defer the case to next NC meeting.				

79	Case No.:10/19/81-ALC2/2017	Party Name:MANAKSIA COATED METALS AND INDUSTRIES LIMITED	Meet No/Date:4/81-ALC2/2018 27.08.2018	Approved
	HQ File :01/81/050/00383/AM18/	RLA File :02/24/040/00085/AM18/	Lic.No/Date:0210207816 28.08.2017	
Decision : Norms Committee considered the agenda for the above AA and decided to ratify the norms for the above AA as applied for. RA concerned may take suitable consequential action accordingly.				

80	Case No.:5/20/81-ALC2/2017	Party Name:APL APOLLO TUBES LIMITED	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00395/AM18/	RLA File :05/23/040/00201/AM18/	Lic.No/Date:0510403815 28.08.2017	
Decision : NC considered the agenda and decided to forward the application for the above AA to MSME for comments. The case stands deferred.				

81	Case No.:2/20/81-ALC2/2017	Party Name:RAJHANS METALS PVT. LIMITED	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00392/AM18/	RLA File :24/24/040/00020/AM18/	Lic.No/Date:2410042277 08.09.2017	
Decision : NC considered the agenda and noted that reply of the firm has been referred to DIPP for comments. Committee decided to await their comment and defer the case.				

82	Case No.:28/20/81-ALC2/2017	Party Name:VEDANTA LIMITED	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00418/AM18/	RLA File :05/24/040/00268/AM18/	Lic.No/Date:0510404060 21.09.2017	
Decision : NC considered the agenda and noted that D.O. reminder to Ministry of Mines to expedite their comments is under issue. Accordingly, NC decided to defer the case.				

83	Case No.:2/23/81-ALC2/2017	Party Name:KIRTANLAL STEEL PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00501/AM18/	RLA File :03/94/040/00529/AM18/	Lic.No/Date:0310816055 29.09.2017	

Decision : Committee noted that firm has been requested to furnish the detail of carbon/alloy bifurcation in export and import. However, no reply received from the firm. Committee decided to send a reminder to firm and defer the case.

84	Case No.:13/19/81-ALC2/2017	Party Name:TATA INTERNATIONAL LIMITED	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00386/AM18/	RLA File :02/24/040/00105/AM18/	Lic.No/Date:0210207888 16.10.2017	
Decision : NC considered the agenda and decided to forward the application for the above AA to MoS for comments. The case stands deferred.				

85	Case No.:36/20/81-ALC2/2017	Party Name:ENERGY OILFIELD TOOLS PVT. LTD.,	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00426/AM18/	RLA File :05/23/040/00265/AM18/	Lic.No/Date:0510404391 27.10.2017	
Decision : Committee noted that reply of the firm has been referred to MSME for comments. NC decided to await their comments and defer the case.				

86	Case No.:3/1/81-ALC2/2018	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00003/AM19/	RLA File :03/94/040/00578/AM18/	Lic.No/Date:0310816605 30.10.2017	
Decision : Committee noted that firm has been requested to furnish the following information as per Technical Expert-I deficiency note during examination of the case: i. Material of lidding foil. ii. Exact description of item no.3 i.e. foil wash alongwith its catalogue. iii. Use of Nitro Cellulose in the Export Product. Committee decided to send a reminder to firm and defer the case to next meeting				

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Case No.:4/1/81-ALC2/2018	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:4/81- ALC2/2018 27.08.2018	Approved													
HQ File :01/81/050/00004/AM19/	RLA File :03/94/040/00579/AM18/	Lic.No/Date:0310816606 30.10.2017														
Decision : Norms Committee considered the agenda for the above AA and decided to ratify the norms for the above AA as per Technical Expert-I written comments as under: Export Item: Cold Form Blister Film Import Item :																
<table><tr><th>Sl No.</th><th>Import item</th><th>Quantity allowed</th></tr><tr><td>5.</td><td>PVC Film</td><td rowspan="3">1.07Kg/Kg content in the export .</td></tr><tr><td>6.</td><td>OPA Film</td></tr><tr><td>7.</td><td>Alu Foil</td></tr><tr><td>8.</td><td>Adhesive</td><td>0.060Kg</td></tr></table>				Sl No.	Import item	Quantity allowed	5.	PVC Film	1.07Kg/Kg content in the export .	6.	OPA Film	7.	Alu Foil	8.	Adhesive	0.060Kg
Sl No.	Import item	Quantity allowed														
5.	PVC Film	1.07Kg/Kg content in the export .														
6.	OPA Film															
7.	Alu Foil															
8.	Adhesive	0.060Kg														

9.	Hardner	0.001Kg
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RA concerned may take suitable consequential action accordingly.

88	Case No.:41/20/81-ALC2/2017	Party Name:JINDAL SAW LIMITED	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00431/AM18/	RLA File :05/23/040/00287/AM18/	Lic.No/Date:0510404464 01.11.2017	
Decision : Committee noted that firm has been requested to furnish the weight of the export item and diameter & length of input pipe in meters. However, no reply received from the firm. Committee decided to send a final reminder to firm and defer the case.				

89	Case No.:48/20/81-ALC2/2017	Party Name:RCI INDUSTRIES & TECHNOLOGIES LTD.	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00438/AM18/	RLA File :05/24/040/00338/AM18/	Lic.No/Date:0510404498 02.11.2017	
Decision : Committee noted that firm has been requested to furnish the thickness of import and export item. However, no reply received from the firm. Committee decided to send a final reminder to firm and defer the case.				

90	Case No.:35/2/81-ALC2/2018	Party Name:DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00040/AM19/	RLA File :02/24/040/00122/AM18/	Lic.No/Date:0210207970 10.11.2017	
Decision : Committee considered the agenda for the above case and noted that the firm has been requested to furnish the details of lead content in the import item for examination of the case. Committee decided to remind the firm for the last time. The case stands deferred.				

91	Case No.:14/22/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:4/81-ALC2/2018 27.08.2018	Approved
	HQ File :01/81/050/00497/AM18/	RLA File :03/95/040/00666/AM18/	Lic.No/Date:0310817454 30.11.2017	
Decision : Committee decided to ratify the norms for the above AA as per DIPP recommendations for 0310814294 dated 28.06.2017 ratified in Meeting No.01/81 dated 15.05.2018 as under :				
1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 7 under the Advance Authorization may be specified as under :				
EXPORT ITEM LIST (ADVANCE AUTHORISATION NO. 0310817454 DT. 30.11.2017)				
Sr. No.	Size & type Of Cables	Qty (MTRS)	Cable wt (MTs)	
1	Copper Conductor XLPE Insulated PVC Sheathed Al. Wire Armoured Cables Below 1000 V.			
1.01	1 Core X 500 Sq.MM	2000	10.680	

2	Aluminium Cond. Covered with Semi Cond. Comp. XLPE Insulated Screened with Cu. Tape PVC Sheathed Armoured Cables 11 KV.		
2.01	3 Core X 95 Sq.MM	3999	18.755
3	Copper Conductor XLPE Insulated PVC Sheathed Armoured Cables Below 1000 V.		
3.01	4 Core X 25 Sq.MM	14000	26.180
3.02	37 Core X 2.5 Sq.MM	3000	6.120
3.03	12 Core X 1.5 Sq.MM	20000	12.800
3.04	5 Core X 2.5 Sq.MM	22000	9.020
3.05	7 Core X 2.5 Sq.MM	30000	14.550
3.06	37 Core X 1.5 Sq.MM	3000	4.470
4	Copper Cond. XLPE Insulated ZHFR Sheathed Armoured Cables Below 1000 V.		
4.01	3 Core X 120 Sq.MM	1126	5.326
5	Copper Cond. Covered with Semi Cond. Comp. XLPE Insulated Screened with Cu. Tape ZHFR Sheathed Al. Wire Armoured Cables 11 KV.		
5.01	1 Core X 95 Sq.MM	3000	4.740
6	Copper Cond. Covered with Semi Cond. Comp. XLPE Insulated Screened with Cu. Tape ZHFR Sheathed Armoured Cables 11 KV.		
6.01	3 Core X 120 Sq.MM	3000	22.290
7	Copper Conductor XLPE Insulated PVC Sheathed Armoured Cables 3300 V.		
7.01	3 Core X 240 Sq.MM	1000	9.440

2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 & 2 to 7.
 3. Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 2 & 5.
 4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 1 to 7.
 5. Quantity of import item at Sl. No. 4 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 2, 5 & 6.
 6. Quantity of import item at Sl. No. 5 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 to 3 & 7.
 7. Quantity of import item at Sl. No. 6 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export item at Sl. No. 1 to 3 & 7.
 8. Quantity of import item at Sl. No. 7 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the export items at Sl. No. 2, 3, 6 & 7.
 9. Quantity of import item at Sl. No. 8 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 2, 5 & 6.
 10. Quantities of import items at Sl. No. 9 to 15 (Aluminium Trihydrate, Silane Coupling Agent, Perkadox, Antioxidant, Calcium Carbonate, Calcined Clay, Magnesium Hydroxide) may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 4 to 6.
 11. Import item at Sl. No. 16 i.e. Wooden Cable Drum may be allowed as per packing policy.
- RA concerned may take subsequent consequential action accordingly.

92	Case No.:9/22/81-ALC2/2017	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
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HQ File :01/81/050/00492/AM18/	RLA File :03/95/040/00740/AM18/	Lic.No/Date:0310817472 04.12.2017	
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Decision : Committee considered the agenda and noted that firm has been requested to furnish the information sought by MoS for examination of the case. Committee decided to send a final reminder to the firm. The case stands deferred.

Case No.:11/22/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:4/81- ALC2/2018 27.08.2018	Approved
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HQ File :01/81/050/00494/AM18/	RLA File :03/95/040/00739/AM18/	Lic.No/Date:0310817568 07.12.2017	
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Decision : Committee decided to ratify the norms for the above AA as per DIPP recommendation for 0310814294 dated 28.06.2017 ratified in Meeting No.01/81 dated 15.05.2018 as under :

- Description, sizes, quantities and net weight of export items at Sl. No. 1 to 2 under the Advance Authorization may be specified as under :

EXPORT ITEM LIST (ADVANCE AUTHORISATION NO. 0310817568 DT. 07.12.2017)			
Sr. No.	Size & type Of Cables	Qty (MTRS)	Cable wt (MTs)
1	Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables 1100 V.		
1.01	3 Core X 2.5 Sq.MM	85000	36.380
1.02	3 Core X 4 Sq.MM	60000	30.000
1.03	19 Core X 2.5 Sq.MM	25000	25.300
1.04	12 Core X 2.5 Sq.MM	45000	35.685
1.05	7 Core X 2.5 Sq.MM	10000	6.370
1.06	2 Core X 2.5 Sq.MM	25000	10.150
2	Aluminium Conductor XLPE Insulated PVC Sheathed Armoured Cables 1100 V.		
2.01	3 Core X 300 Sq.MM	13000	55.523
2.02	3 Core X 25 Sq.MM	6000	4.314
2.03	3 Core X 185 Sq.MM	15000	44.310
2.04	3 Core X 10 Sq.MM	17000	10.234

- Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 .
- Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 2.
- Quantity of import item at Sl. No. 3 i.e. LDPE Compound may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 1&2.
- Quantity of import item at Sl. No. 4 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1&2.
- Quantity of import item at Sl. No. 5 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export item at Sl. No. 1&2.
- Quantity of import item at Sl. No. 6 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the export items at Sl. No. 1&2.
- Import item at Sl. No. 7 i.e. Wooden Cable Drum may be allowed as per packing policy. RA concerned may take subsequent consequential action accordingly.

94	Case No.:13/22/81-ALC2/2017	Party Name:TECHNO TRAK	Meet No/Date:4/81-	Status:
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	ENGINEERS	ALC2/2018 27.08.2018	Deferred
HQ File :01/81/050/00496/AM18/	RLA File :31/83/040/00125/AM18/	Lic.No/Date:3110066935 14.12.2017	
Decision : Committee considered the agenda and noted that case has been referred to DIPP. Committee to await their comments and defer the case. The case stands deferred.			

95	Case No.:10/22/81-ALC2/2017	Party Name:PILOT INDUSTRIES LTD.	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00493/AM18/	RLA File :05/24/040/00382/AM18/	Lic.No/Date:0510404960 15.12.2017	
Decision : Committee considered the agenda for the above case and noted that the firm has been requested to furnish the percentage of alloy composition of export item –Lead alloy for examination of the case. Committee decided to send last reminder to the firm. The case stands deferred.				

96	Case No.:26/2/81-ALC2/2018	Party Name:APL APOLLO TUBES LIMITED	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00031/AM19/	RLA File :05/23/040/00379/AM18/	Lic.No/Date:0510405204 02.01.2018	
Decision : Committee considered the agenda and noted that case has been referred to MSME. Committee to await their comments and defer the case.				

97	Case No.:33/2/81-ALC2/2018	Party Name:COSMOS ENGITECH PVT LTD	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00038/AM19/	RLA File :34/24/040/00279/AM18/	Lic.No/Date:3410043786 05.01.2018	
Decision : Committee noted that firm was requested to furnish the specific name of the export items for examination of the case. However, no reply received from the firm. Committee decided to send last reminder to the firm. The case stands deferred.				

98	Case No.:34/2/81-ALC2/2018	Party Name:DEEP SUN INDUSTRIES	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00039/AM19/	RLA File :31/83/040/00127/AM18/	Lic.No/Date:3110066959 10.01.2018	
Decision : Committee considered the agenda and noted that case has been referred to MSME. Committee to await their comments and defer the case.				

99	Case No.:9/2/81-ALC2/2018	Party Name:PARAM INDUSTRIES	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00014/AM19/	RLA File :03/95/040/00765/AM18/	Lic.No/Date:0310818626 19.01.2018	

Decision : Committee considered the agenda and noted that case has been referred to MSME. Committee after due deliberation decided to allow the personal hearing to firm. The case stands deferred.

100	Case No.: 41/2/81-ALC2/2018	Party Name:GESSMANN CONTROLLERS INDIA PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00046/AM19/	RLA File :07/24/040/00287/AM18/	Lic.No/Date:0710112721 22.01.2018	
Decision : Committee considered the agenda and noted that case has been referred to MeitY. Committee to await their comments and defer the case.				

101	Case No.: 55/2/81-ALC2/2018	Party Name:PESHA ENGINEERING & WIRE COMPANY	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00060/AM19/	RLA File :52/24/040/00067/AM18/	Lic.No/Date:5210042499 23.01.2018	
Decision : Committee considered the agenda and noted that case has been referred to MSME. Committee decided to await their comments. The case stands deferred.				

102	Case No.: 11/2/81-ALC2/2018	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00016/AM19/	RLA File :03/95/040/00925/AM18/	Lic.No/Date:0310818954 07.02.2018	
Decision : Committee considered the agenda and noted that case has been referred to MoS. Committee decided to await their comments. The case stands deferred.				

103	Case No.: 10/2/81-ALC2/2018	Party Name:PARAM INDUSTRIES	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00015/AM19/	RLA File :03/95/040/00938/AM18/	Lic.No/Date:0310818999 08.02.2018	
Decision : Committee considered the agenda and noted that case has been referred to MSME. Committee after due deliberation decided to allow the personal hearing to firm. The case stands deferred.				

104	Case No.: 3/2/81-ALC2/2018	Party Name:ANGELS ALUMINIUM CORPORATION	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00008/AM19/	RLA File :03/94/040/00933/AM18/	Lic.No/Date:0310819231 19.02.2018	
Decision : Committee considered the agenda and noted that case has been referred to MSME. Committee decided to await their comments. The case stands deferred.				

105	Case No.: 1/1/81-ALC2/2018	Party Name:POLYCAB WIRES	Meet No/Date:4/81-	Approved
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	PVT.LTD.	ALC2/2018 27.08.2018	
HQ File :01/81/050/00001/AM19/	RLA File :03/95/040/01019/AM18/	Lic.No/Date:0310819401 23.02.2018	

Decision : Committee decided to **ratify** the norms for the above AA as per DIPP recommendation for 0310814294 dated 28.06.2017 ratified in Meeting No.01/81 dated 15.05.2018 as under :

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 2 under the Advance Authorization may be specified as under :

List of export item for Advance Authorisation No. 0310819401 Dated 23.02.2018			
Sr. No.	Size & type Of Cables	Qty (MTRS)	Cable wt (MTs)
1	Copper Conductor PE Insulated PE Sheathed Unarmoured Cables Below 1000 V.		
1.01	4 Core X 1.5 Sq.MM	12000	1.386
1.02	2 Core X 2.5 Sq.MM	39000	4.181
2	Copper Conductor XLPE Insulated ZHFR Sheathed Al. Wire Armoured Cables Below 1000 V.		
2.01	1 Core X 185 Sq.MM	4500	9.585
2.02	1 Core X 185 Sq.MM	4500	9.585
2.03	1 Core X 95 Sq.MM	3000	3.360
3	Copper Conductor Covered With Semi. Cond. Comp. XLPE Insulated Cu. Tape Screened ZHFR Sheathed Al. Wire Armoured Cables 11 KV.		
3.01	1 Core X 400 Sq.MM	3000	14.250
4	Copper Conductor PE Insulated PE Sheathed Armoured Cables Below 1000 V.		
4.01	2 Core X 2.5 Sq.MM	24000	6.000
4.02	4 Core X 2.5 Sq.MM	39000	12.870
5	Copper Conductor XLPE Insulated PVC Sheathed Armoured Cables Below 1000 V.		
5.01	3 Core X 1.5 Sq.MM	1855	0.621
5.02	24 Core X 1.5 Sq.MM	6660	8.725
5.03	12 Core X 2.5 Sq.MM	1000	0.930
5.04	2 Core X 1.5 Sq.MM	2678	0.790
5.05	12 Core X 1.5 Sq.MM	1000	0.690
5.06	3 Core X 150 Sq.MM	2000	12.040
5.07	3 Core X 150 Sq.MM	2000	12.040
6	Copper Conductor XLPE Insulated I & O Shielded PVC Sheathed Armoured Instrumentation Cables Below 1000 V.		
6.01	6 Pair X 1 Sq.MM	1000	0.820
6.02	6 Pair X 1.5 Sq.MM	1000	0.950
6.03	12 Pair X 1 Sq.MM	1000	1.270
6.04	12 Pair X 1.5 Sq.MM	2259	3.434
7	Copper Conductor XLPE Insulated Overall Shielded PVC Sheathed Armoured Instrumentation Cables Below 1000 V.		
7.01	1 Pair X 1 Sq.MM	1000	0.270
7.02	1 Pair X 1.5 Sq.MM	1000	0.300
8	Copper Conductor PVC Insulated Unarmoured Cables Below 1000 V.		
8.01	1 Core X 6 Sq.MM	1000	0.066
8.02	1 Core X 25 Sq.MM	500	0.129
9	Aluminium Conductor Covered With Semi. Cond. Comp. XLPE Insulated Cu. Tape		

	Screened PVC Sheathed Armoured Cables 11 KV.		
9.01	3 Core X 185 Sq.MM	830	5.387
10	Copper Conductor HDPE Insulated Twin Twisted Unarmoured Cables Below 1000 V.		
10.01	2 Core X 0.8 mm	2016000	34.675

2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 8 & 10.
 3. Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 2, 3 & 9.
 4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 1 to 7 & 9.
 5. Quantity of import item at Sl. No. 4 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 3 & 9.
 6. Quantity of import item at Sl. No. 5 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 5 to 9.
 7. Quantity of import item at Sl. No. 6 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export item at Sl. No. 5 to 9.
 8. Quantity of import item at Sl. No. 7 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the export items at Sl. No. 4 to 7 & 9.
 9. Quantity of import item at Sl. No. 8 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 3 & 9.
 10. Quantities of import items at Sl. No. 9 Aluminium Trihydrate may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 2 & 3.
 11. Quantities of import items at Sl. No. 10 Antioxidant may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 to 7 & 9.
 12. Quantities of import items at Sl. No. 11 Magnesium Hydroxide may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 2 & 3.
 13. Quantities of import items at Sl. No. 12 HDPE may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 10.
 14. Import item at Sl. No. 13 i.e. Wooden Cable Drum may be allowed as per packing policy.
- RA concerned may take subsequent consequential action accordingly.

106	Case No.: 72/2/81-ALC2/2018	Party Name:VEER-O-METALS PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00077/AM19/	RLA File :07/24/040/00323/AM18/	Lic.No/Date:0710112880 26.02.2018	
	Decision : Committee considered the agenda and noted that case has been referred to MSME. Committee to await their comments and defer the case.			

107	Case No.: 5/1/81-ALC2/2018	Party Name:AMARA RAJA BATTERIES LTD	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00005/AM19/	RLA File :04/24/040/00197/AM17/	Lic.No/Date:0410164013 27.02.2018	
	Decision : Committee considered the agenda and noted that case has been referred to DIPP. Committee to await their comments and defer the case.			

108	Case No.: 25/2/81-ALC2/2018	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:4/81-ALC2/2018	Status: Deferred
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HQ File :01/81/050/00030/AM19/	RLA File :03/95/040/00921/AM18/	Lic.No/Date:0310819587 07.03.2018	
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Decision : Committee considered the agenda and noted that firm has been requested to furnish the net weight of the export item and net content of import item 1 &2 in the export item. However, no reply received. Committee decided to send a last reminder to firm. The case stands deferred.

Case No.: 1/2/81-ALC2/2018	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:4/81- ALC2/2018 27.08.2018	Approved
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HQ File :01/81/050/00006/AM19/	RLA File :03/94/040/01033/AM18/	Lic.No/Date:0310819800 14.03.2018	
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Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization on repeat basis as under :

1. Quantity of import item at Sl. No. 1 may be allowed as 1.252 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap.
2. Quantity of import item at Sl. No. 2, 3 &4 may be allowed as applied.

RA concerned may take suitable consequential action accordingly.

Case No.: 7/2/81-ALC2/2018	Party Name:NEO POWER ELECTRONICS & PROJECTS PVT.LTD	Meet No/Date:4/81- ALC2/2018 27.08.2018	Status: Deferred
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110 HQ File :01/81/050/00012/AM19/	RLA File :03/95/040/01069/AM18/	Lic.No/Date:0310819845 15.03.2018	
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Decision : Committee considered the agenda and noted that case has been referred to MSME. Committee to await their comments and defer the case.

Case No.: 42/2/81-ALC2/2018	Party Name:GRUNER INDIA PRIVATE LIMITED	Meet No/Date:4/81- ALC2/2018 27.08.2018	Status: Deferred
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111 HQ File :01/81/050/00047/AM19/	RLA File :05/23/040/00483/AM18/	Lic.No/Date:0510405916 20.03.2018	
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Decision : Committee could not consider the case as no data was available for the given file number as per NIC generated agenda. Committee decided to take up the matter with RA concerned.

Case No.: 58/2/81-ALC2/2018	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:4/81- ALC2/2018 27.08.2018	Status: Deferred
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112 HQ File :01/81/050/00063/AM19/	RLA File :04/24/040/00220/AM18/	Lic.No/Date:0410164126 22.03.2018	
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Decision : Committee noted that firm was requested to furnish the percentage of content of lead in the import item. Reply of the firm has been received and forwarded to MSME for comments. The case stands deferred.

113	Case No.:37/2/81-ALC2/2018	Party Name:ENERGY OILFIELD TOOLS PVT. LTD.	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00042/AM19/	RLA File :05/23/040/00010/AM19/	Lic.No/Date:0510406087 11.04.2018	
Decision : Committee considered the agenda and noted that case has been referred to MSME. Committee decided to await their comments and defer the case. The case stands deferred.				

114	Case No.:2/1/81-ALC2/2018	Party Name:KIRTANLAL STEEL PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00002/AM19/	RLA File :03/94/040/00878/AM18/	Lic.No/Date:0310820384 11.04.2018	
Decision : Committee noted that firm has been requested to furnish the detail of carbon/alloy bifurcation in export and import. However, no reply received from the firm. Committee decided to send a last reminder to firm and defer the case.				

115	Case No.:59/2/81-ALC2/2018	Party Name:PRIME HARNESS SYSTEMS PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00064/AM19/	RLA File :05/24/040/00019/AM19/	Lic.No/Date:0510406150 18.04.2018	
Decision : Committee considered the agenda and noted that case has been referred to MeitY. Committee decided to await their comments and defer the case.				

116	Case No.:71/2/81-ALC2/2018	Party Name:VEDANTA LIMITED	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
	HQ File :01/81/050/00076/AM19/	RLA File :05/24/040/00016/AM19/	Lic.No/Date:0510406155 19.04.2018	
Decision : Committee considered the agenda and noted that case has been referred to Min. of Mines . Committee decided to send a reminder to Ministry of Mines and defer the case.				

117	Case No.:43/2/81-ALC2/2018	Party Name:JAY BEE LAMINATIONS PVT LTD	Meet No/Date:4/81-ALC2/2018 27.08.2018	Approved
	HQ File :01/81/050/00048/AM19/	RLA File :05/23/040/00049/AM19/	Lic.No/Date:0510406329 04.05.2018	
Decision : Committee considered the agenda and decided to ratify the norms for the above advance authorization allowing quantity of import as 98.186MT i.e.1.04MT/MT in the export product. RA concerned may take suitable consequential action accordingly.				

118	Case No.:1/4/81-ALC2/2018	Party Name:BEDMUTHA INDUSTRIES LTD.	Meet No/Date:4/81-ALC2/2018 27.08.2018	Status: Deferred
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HQ File :01/81/050/00208/AM19/	RLA File :03/94/040/00219/AM19/	Lic.No/Date:0310822714 30.07.2018	
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Decision : Committee considered the agenda and noted that case has been referred to MSME/MoS. Committee decided to await their comments and defer the case. The case stands deferred.

